

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 323

IA-2519/2022, IA-5247/2021,

In

IB-1136(ND)/2020

IN THE MATTER OF:

Sunila Chhabra Vs AGL Televentures Private Limited
V/s

.... Petitioner/Applicant

AGL Televentures Private Limited

....

Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 11.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Respondent :

ORDER

Due to paucity of time, the matter is adjourned to **08.08.2024**.

-sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Malik